

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 302 of 2016 &
IA No. 628 of 2016**

Dated: 6th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Union of India through Southern Railway ...Appellant(s)
Vs.
Tamil Nadu Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. VSR Krishna
Mr. Anil Kumar Shrivastava

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R.1
Mr. S. Vallinayagam for R.3 & R.4

ORDER

Learned counsel for the respondents seek two weeks time to file reply. They may file the same on or before 21.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 08.05.2017 after serving copy on the other side.

List the matter on **18.05.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt